

- (a) whether Government proposes to set up an integrated intelligence wing to handle the terrorists movements and their modules;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) The intelligence set up in the country comprises the Central Intelligence Agencies and Special Branches in the States which function under the control of the State Government. As such, therefore, it is not feasible to set up an integrated intelligence establishment. However, the Government has continuously given focused attention to ensure the closest possible coordination between the Central Agencies and the State, Special Branches and counter terrorism agencies, by way of regular sharing and exchange of information and intelligence, as also operational coordination with reference to specific inputs and cases as may be required, from time to time. Mechanisms have also been established for systematic sharing and exchange of information between the intelligence agencies and also for provision of operational assistance to the State Governments and facilitating coordination among different States. In this context, action has also been taken to augment and strengthen the Central Agencies, and assistance is being provided to the State Governments by way of earmarking of funds for strengthening the Special Branches under the Scheme for Modernisation of State Police Forces (MPF). With a view to encouraging the States to give greater attention towards this aspect, it has also been decided recently to launch a separate sub scheme under the MPF for strengthening of the State Special Branches.

Policemen in Lakshadweep not issued uniforms

538. SHRI K.E. ISMAIL : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether Government is aware that the policemen in the Lakshadweep Police department have not been issued uniforms for the last five years even though in the records it has been issued yearly; and
- (b) if so, whether Government would make an enquiry in this regard and punish the officials responsible?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) It is not correct. Uniform articles were distributed in the years 2003-04, 2004-05 and 2007-08. However, during the years 2005-06 and 2006-07, uniforms could not be procured as detailed below :

2005-06:

The uniform articles could not be procured due to non-participation of sufficient number of suppliers. There was no healthy competition. Hence, the item could not be procured.

2006-07:

The uniform articles were not procured due to lack of healthy competition amongst bidders. Out of the four bidders, two suppliers failed to produce the samples before the purchase committee.

- (b) In view of above, no inquiry has been initiated.